

Single Bench

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.144/2015 IA-42/2016

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th August, 2017, 10.30 A.M.

Name of the Company Under Section		Sarfaraz Alam -Versus- Pan Pacific Courier Pvt.Ltd. & Ors 397/398 O & M		

Sanfonaz Alam Pettioner

Ab/08/17:

16 08 2017 - CP No.144/2015 - IA 42/2016 - Sarfaraz Alam Vs. Pan Pacific Courier Pvt. Ltd. & Ors.

ORDER

The petitioner appeared in person. Ld. Lawyer appearing on behalf of the respondent submitted that his Advocate on Record is suffering from viral fever for the last 10 days and as such he is not in a position to appear, hence prayed for some time. Heard; prayer is allowed.

The matter is pending for settlement for the last many months and the respondent has asked repeatedly to give the accounts of the company which he has failed to provide. The very act of the respondent is not appreciable. Respondent is directed to complete his part of the hearing by next date without fail. No further time will be allowed.

Fixed on 06.09.2017.

MANORAMA KUMARI MEMBER(J)

Sdl